

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
139/241-242/ND/2020

IN THE MATTER OF:
Ashok Kumar Gupta

...PETITIONER

Vs.

M/s. Shyam Garments Pvt. Ltd.

...RESPONDENT

Section
Under Section 241-242

Order delivered on 14.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rajnish Sinha, Advocate.
For the Respondent/ Corporate-debtor :Mr. Hrishikesh Baruah, and Ms.
Mehma Kaur, Advs. for
Respondents No.1-17.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner has submitted that the parties are reached an amicable settlement in the matter and prayed for grant of two months' time in the matter. Matter is adjourned to 05.03.2021. The liberty is granted to move an application if the matter is settled earlier to the date of 05.03.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)